

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 139 OF 2018

Dated: 30th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

UJVNL

.... Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Shashwat Singh

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Buddy A., Ranganadhan for R-1

Mr. Pradeep Mishra
Mr. Manoj Kr. Sharma for R-2

ORDER

Learned counsel, Mr. Raunak Jain, appearing for the first Respondent and learned counsel, Mr. Manoj Kr. Sharma, appearing for the second Respondent pray for one week's time to file their memos regarding adoption of their respective reply already filed in Appeal Nos. 215 of 2016 and 283 of 2016 which are pending for adjudication before Court-I of this Tribunal and listed for hearing on 18.12.2018.

Submissions made by the learned counsel for the appearing Respondents, as stated supra, are placed on record.

Learned counsel for the appearing Respondents are permitted to file their memos regarding adoption of their respective reply already filed in Appeal Nos. 215 of 2016 and 283 of 2016 which are pending for adjudication before Court-I of this Tribunal on or before 12.11.2018, after duly serving copy to the learned counsel for the Appellant..

List the matter on 12.11.2018, as agreed by the learned counsel for the appearing parties.

(S. D. Dubey)
Technical Member
vt/js

(Justice N. K. Patil)
Judicial Member